

**JOINT COMMITTEE I REPORT AS PER THE HON'BLE**

**NATIONAL GREEN TRIBUNAL(SZ),CHENNAI**

**ORDER DATED 25/09/2020 IN O.A.NO.32 OF 2020.**

**Submitted to  
Hon'ble National Green Tribunal (SZ)  
Chennai**

**December 2020**

JOINT COMMITTEE REPORT AS PER THE MEMORANDUM

ORDER DATED 20/01/2011

MEMORANDUM

MEMORANDUM

MEMORANDUM

## **1. ORDERS OF THE HON'BLE TRIBUNAL**

It is respectively submitted that the Hon'ble National Green Tribunal(SZ), Chennai order dated.13.02.2020 in the matter of O.A.No.32 of 2020 directed the following vide,

**Para 7** - Considering the circumstances we feel it appropriate to appoint a Joint Committee comprising of the District Collector, Chennai District and Superintending Engineer, Water Resource Organisation, Public Works Department, Tamil Nadu State Pollution Control Board (TNSPCB) and the Commissioner, Greater Chennai Corporation to inspect the area in question and submit a status as well as action taken report, if there is any violation and trace out the person who is responsible for the same including initiation of prosecution and imposing environmental compensation.

**Para 8** - Tamil Nadu Pollution Control Board will act as the nodal agency for co-ordination and for providing all necessary logistics for this purpose. The committee is directed to submit the report to this Tribunal within a period of one month through e-mail @ [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com).

It is also respectively submitted that the Hon'ble National Green Tribunal (SZ), Chennai order dated.17.07.2020 directed the following vide,

**Para 5** - So, considering the circumstances prevailing in the State, especially in Chennai and Thiruvallur District, we feel it appropriate to grant two months time as requested for submitting the report as directed.

**Para 6** - The committee is directed to submit the report to this Tribunal on or before 25.09.2020 through e-mail or by e-filing at [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com).

## **2. COMPOSITION OF THE COMMITTEE**

In accordance to Hon'ble Tribunal direction, TNPCB communicated the order and requested for nomination from respective departments vide letter no. F.183/NGT Order/JCEE(M)/TNPCB/CHN/2020 dated July 13, 2020. Consequent upon the nominations received from respective departments, it is respectively submitted that the joint committee was constituted comprising the following members as directed by the Hon'ble National Green Tribunal.

1. Thiru. M.Malaiyandi, Joint Chief Environmental Engineer(Monitoring), Tamil Nadu Pollution Control Board, Chennai Zone.
2. Thiru. A.Muthaiah, Superintending Engineer, Public Works Department (WRO), Palar Basin Circle, Chennai.

3. Tmt.S.Sasikala, Zonal Officer, Zone-XI, Greater Chennai Corporation, Chennai.
4. Tmt.AN.Lavanya, Revenue Divisional Officer (Central), Chennai District.

As directed, the Joint Committee inspected the site in question on 15.09.2020 and submitted the report along with its recommendation to the Hon'ble National Green Tribunal (SZ), Chennai.

Subsequently, the Hon'ble National Green Tribunal (SZ) Chennai order dated 25.09.2020, directed the following vide,

**Para 9** - The Block Development Officer, Kundrathur Panchayat Union and Executive officer, Ayyappanthangal Village Panchayat are directed to submit an action plan and the status report regarding the implementation of the Solid Waste Management Rules, 2016 in their panchayat and also the compliance of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A.No.606 of 2018 from time to time and also the implementation of the recommendations made by the Joint Committee in resolving the issue.

**Para 10**- They are also directed to submit a report regarding the probable action that they are going to do, to remove the legacy waste that has been dumped in Porur Lake and the alternate arrangement that they are to do, in view of the directions given by the District Administration not to dump waste in the catchment area of Porur Lake anymore for disposal of solid waste collected in their panchayat.

**Para 11**- The Pollution Control Board is also directed to submit the further action taken report on the basis of the recommendation made by the Joint Committee for implementation of the Solid Waste Management Rules, 2016 and as directed by the Principal Bench of National Green Tribunal, New Delhi in O.A.No.606/2018 in respect of this panchayat.

**Para 12**- The Committee is also directed to submit a further report regarding compliance of the directions issued by them and the progress that has been done for remedying the situation by the panchayat.

**Para 13**- We feel that since the Block Development Officer, Kundrathur Panchayat Union is the supervisory authority over the activities of the panchayat within its jurisdiction, instead of Commissioner, Greater Chennai Corporation, the Block Development Officer, Kundrathur Panchayat Union is substituted in the committee. Commissioner, Greater Chennai Corporation is relieved from the committee.

**Para 14-** The Committee as well as the Pollution Control Board are directed to submit their further report and further action taken report respectively to this Tribunal on or before 23.11.2020.

**The copy of the above order is enclosed as Annexure I.**

It is respectfully submitted that the Special Officer, Iyyapanthangal Village Panchayat cum Block Development (Village Panchayat), Kundrathur vide letter dated 19.11.2020 has submitted the action taken report on the recommendation of the Joint Committee. Further, the Tamil Nadu Pollution Control Board officials visited the site on 20.11.2020 and furnished the present status of the compliance by the Kundrathur Panchayat Union on the recommendations made by Joint Committee.

**The copies of the above are enclosed as Annexure II and III.**

The present status of compliance on the recommendations of the Joint committee is submitted below.

Sl. No	Recommendation of the Joint Committee	Action taken reported by the Special Officer, Iyyapanthangal Village Panchayat cum Block Development (Village Panchayat), Kundrathur on the Recommendation of the Joint Committee	Present status of the compliance.
1.	The Block Development Officer (BDO), Kundrathur Panchayat Union shall stop the dumping of un segregated solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat in the portion of Porur lake catchment area at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.	During past years, the garbage to quantum of 1229.57 MTs in the disputed area were cleared, shifted by lorry transport and dumped in the site identified at Kolathur Village Panchayat of Kattankolathur Panchayat union which was in the composite Kancheepuram District.  Now that the erstwhile Kancheepuram District is bifurcated and therefore the dumping site identified earlier is now in the	It was noticed that the Ayyappanthangal Village Panchayat has stopped dumping of municipal solid waste in the portion of Porur lake catchment area at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.  At present, municipal solid waste is collected and dumped at Ponniamman Koil street, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District

2	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union shall clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District by carrying out Bio mining as per CPCB guidelines within the period of six months.</p>	<p>bifurcated Chengalpet District and therefore the garbage could not be shifted and this resulted in this adverse situation.</p> <p>However, we have reported the sensitive issue to the Collector Kancheepuram District vide this office Letter R.C. No. 1016/2020/Aa1 Dated 8.11.2020 to allot dumping yard in order to shift the solid waste generated in the Village Panchayat.</p> <p>Therefore as soon as the site is identified and allotted effective action will be taken to remove the garbage from the disputed site.</p>	<p>for further processing.</p> <p>The Kundrathur Panchayat Union has not yet started bio mining activity so as to clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District as shown in the following photograph.</p>  <p>The Kundrathur Panchayat Union has not yet furnished any proposal in this regard.</p>
3	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union shall complete &amp; commission the Micro Composting Centre (MCC) which is under construction within a month so as to handle the 3T of Organic waste as reported.</p>	<p>Taking it as a sensitive issue, the Kancheepuram District Collector has accorded administrative sanction for Micro Composting Centre to process 0.5 to 3.0 tons of waste at an estimate cost of Rs. 26 lakhs and the construction work has commenced in Ayyapanthangal Village Panchayat Jurisdiction. The composting processing will be commenced at the earliest.</p>	<p>The construction of Micro Composting Centre (MCC) located at Ponniamman Koil street, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District has been completed to handle maximum 3T of organic wastes as shown in the following photograph and awaiting TANGEDCO power connection to commence the facility.</p>

			
4	The Block Development Officer (BDO), Kundrathur Panchayat Union in coordination with District Administration shall identify an additional land for handling and treatment (Processing & Incineration) of entire quantity of municipal solid waste as per the Solid Waste Management Rules, 2016.	In addition to the Micro composting centre, once the construction is started we have also proposed and identified one each Micro composting centre in every ward so that the solid waste segregated will have its own composting process in every ward to raise the capacity of composting. Proposal for further sanction of Micro composting centre will also be carried at the earliest.	The Special Officer, Ayyappantangal Village Panchayat has reported that they have proposed to identify and establish one micro composting centre in every ward so that organic solid waste segregated will have its own composting process in every ward. However, the Special Officer, Ayyappantangal Village Panchayat/ Block Development Officer (BDO), Kundrathur Panchayat Union has not furnished any proposal/approval obtained in this regard.
5	The Block Development Officer (BDO), Kundrathur Panchayat Union shall ensure 100% collection of solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.	With regard to the door to door collection, it is in process. However the awareness and co-operation among the public is lacking in complying with the solid waste management Rules 2016 to segregate the solid waste as bio degradable and non bio degradable at the door step itself. However this process would be carried out in the Micro composting centre to be commissioned. 36 numbers of sanitary staff is engaged in door to door collection and 18 numbers of Pull cart 10	The Special Officer, Ayyappantangal Village Panchayat has reported that door to door collection of solid waste in all wards are in process, however, the awareness and cooperation among the public is lacking in complying with the said Rules to segregate the solid waste. It was also reported that the segregation process would be carried out in a established MCC to be commissioned. Further it has been reported that they have

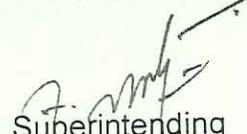
		<p>numbers of E-cart vehicle and 3 numbers of tractor with trailer is engaged in the collection segregation and dumping process. The Salary remuneration of all these staff , is being met from the Village Panchayat General Fund own revenue which is also deficit in catering the basic amenities like drinking water supply and maintenance of Street lights.</p> <p>However proposals for engaging additional staff for the sanitary work will be sent to the District collector for necessary sanction.</p>	<p>engaged 36 nos of sanitary staff to collect the solid waste from door to door collection with 18 Nos. of Pull cart, 10 nos. of E-cart vehicle and 3 nos of tractor with trailer.</p>
6	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union shall employ the sanitary staff in the dump site in question to carry out monitoring to prevent any fire in the legacy waste dumped to avoid air pollution to the nearby residences.</p>	-	<p>The Special Officer, Ayyappantangal Village Panchayat has reported that they are monitoring the dump site regularly to prevent any fire in the legacy waste dumped to avoid air pollution to the nearby residences.</p>
7	<p>The Secretary, Rural Development Department, Govt of Tamilnadu and Assistant Director, Village Panchayats, Kancheepuram District shall monitor and ensure that the Kundrathur Panchayat Union is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the Ayyappanthangal Village Panchayat.</p>	<p>Micro - composting centre is sanctioned for composting process. In respect of clearing the existing dumped waste, as soon as the common dumping site is identified, the existing dumped waste will be removed and shifted to dumping yard.</p>	<p>The BDO, Kundrathur Panchayat Union, Kancheepuram District was addressed for necessary compliance in this regard by the DEE, TNPCB, Kancheepuram District @ Sriperumpudur vide letter No. DEE/TNPCB/SPR/ F-M-0001/SWM/ 2020, Dated 06.10.2020 and letter No. DEE/TNPCB/ SPR/F-M-0001/SWM/2020, Dated 16-11-2020. (Copy attached as Annexure IV).</p>

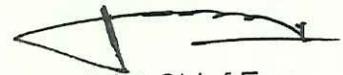
8	The Senior Officials from Public Works Department (PWD), WRO shall issue necessary notice to Assistant Director, Village Panchayats, Kancheepuram District and Block Development Officer (BDO), Kundrathur Panchayat Union to vacate the existing dumping and ensure no further dumping of Municipal Solid Waste by the Ayyappanthangal Village Panchayat.	-	It was reported that the Public Works Department (PWD), WRO issued instructions to vacate the existing dumping and ensure no further dumping of Municipal Solid Waste by the Ayyappanthangal Village Panchayat.
9	The Kundrathur Panchayat Union shall remit interim Environmental Compensation (EC) of Rs.12 Lakhs for not complying with the provisions of the Solid Waste Management Rules, 2016, as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated.28.02.2020 in OA.No 606 of 2018.	Regarding payment of Environmental compensation of Rs 12 lakhs, for not complying with the provision of Solid Waste Management Rules 2016. Solid Waste as said earlier to a quantum of 1229.57 MTs was already shifted and dumped at the Kolathur common dumping site and the same process of clearing the garbage will be done as soon as the common dumping site is identified in the newly bifurcated Kancheepuram District or within the Kundrathur.	The Kundrathur panchayat union has not yet remitted the interim Environmental Compensation (EC) amount to TNPCB.

By considering the above facts, the Hon'ble Tribunal may pass appropriate order(s)/directions(s) as deemed fit.

  
Revenue  
Divisional  
Officer(Central),  
Chennai District.

  
Block Development  
Officer, Kundrathur  
Panchayat Union,  
Kancheepuram District .

  
Superintending  
Engineer, Public  
Works Department  
(WRO), Palar Basin  
Circle, Chennai.

  
Joint Chief Env.  
Engineer(M),  
TNPC Board,  
Chennai Zone.



**Item No.08:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 32 of 2020 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF:**

Tribunal on its own motion  
Suo Motu based on the news item in  
Dinamalar Chennai newspaper dated 10.02.2020,  
“Heaps of Plastic Wastes and  
Garbage lying in a side of Porur Lake.”

...Applicant(s)

***Versus***

The District Collector,  
Thiruvallur District and Ors.

...Respondent(s)

**Date of hearing: 25.09.2020.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**For Applicant(s):** By Court.

**For Respondent(s):** M/s. Mani Gopi for R1, R4.  
M/s. C. Kasirajan through  
M/s. Meena for R2.  
Smt. Rema Devi through  
Sri. Raghul Aditya for R3.

## ORDER

1. As per order dated 13.02.2020, this Tribunal had Suo Motu registered the case on the basis of the report published in Dinamalar, Chennai supplementary edition dated 10.02.2020 under the caption “போரூர் ஏரியின் ஒரு பக்கத்தில், குவிந்து கிடக்கும் பிளாஸ்டிக் கழிவுகள் மற்றும் குப்பை” (**Heaps of plastic wastes and garbage lying in a side of Porur Lake**) and we had appointed a Joint Committee to go into the question and directed them to submit a report to this Tribunal and posted the case to 27.03.2020.
2. On 27.03.2020, the matter was adjourned to 16.07.2020 and on 16.07.2020, it was adjourned to 17.07.2020 by successive notification. On 17.07.2020, at the request of the committee, the matter has been adjourned to today for submitting the report.
3. When the matter came up for hearing today through Video Conference, Sri. Mani Gopi represented respondents 1 & 4, Sri. C. Kasirajan through M/s. Meena represented 2<sup>nd</sup> respondent, Smt. P.T. Remadevi through Sri. Raghul Adithya represented 3<sup>rd</sup> respondent.
4. We have received the report of the Joint Committee which reads as follows:

**1. ORDERS OF THE HON'BLE TRIBUNAL**

*It is respectively submitted that the Hon'ble National Green Tribunal(SZ), Chennai order dated.13.02.2020 in the matter of O.A.No.32 of 2020 directed the following vide,*

**Para 7** - *Considering the circumstances we feel it appropriate to appoint a Joint Committee comprising of the District Collector, Chennai District and Superintending Engineer, Water Resource Organisation, Public Works Department, Tamil Nadu State Pollution Control Board (TNSPCB) and the Commissioner, Greater Chennai Corporation to inspect the area in question and submit a status as well as action taken report, if there is any violation and trace out the person who is responsible for the same including initiation of prosecution and imposing environmental compensation.*

**Para 8** - *Tamil Nadu Pollution Control Board will act as the nodal agency for co-ordination and for providing all necessary logistics for this purpose. The committee is directed to submit the report to this Tribunal within a period of one month through e-mail @ [ngtszfilinq@gmail.com](mailto:ngtszfilinq@gmail.com).*

*It is also respectively submitted that the Hon'ble National Green Tribunal(SZ), Chennai order dated.17.07.2020 directed the following vide,*

**Para 5** - *So, considering the circumstances prevailing in the State, especially in Chennai and Thiruvallur District, we feel it appropriate to grant two months time as requested for submitting the report as directed.*

**Para 6** - *The committee is directed to submit the report to this Tribunal on or before 25.09.2020 through e-mail or by e-filing at [ngtszfilinq@gmail.com](mailto:ngtszfilinq@gmail.com).*

**The copies of the orders are enclosed as Annexure I & II.**

**2. COMPOSITION OF THE COMMITTEE**

In accordance to Hon'ble Tribunal direction, TNPCB communicated the order and requested for nomination from respective departments vide letter no. F.183/NGT Order/JCEE(M)/TNPCB/CHN/2020 dated July 13, 2020. Consequent upon the nominations received from respective departments, it is respectively submitted that the joint committee was constituted comprising the following members as directed by the Hon'ble National Green Tribunal.

1. Thiru.M.Malaiyandi, Joint Chief Environmental Engineer(Monitoring), Tamil Nadu Pollution Control Board, Chennai Zone.

2. Thiru.A.Muthaiah, Superintending Engineer, Public Works Department (WRO), Palar Basin Circle, Chennai.

3. Tmt.S.Sasikala, Zonal Officer, Zone-XI, Greater Chennai Corporation, Chennai.

4. Tmt.MB.Lavanya, Revenue Divisional Officer (Central), Chennai District.

**3. SCOPE OF THE COMMITTEE AS PER ORDER**

To inspect the area in question and ascertain the present status as well as action taken report, if there is any violation and trace out the person who is responsible for the same including initiation of prosecution and imposing environmental compensation.

**4. JOINT INSPECTION OF THE COMMITTEE**

The joint committee comprising of the following representative of members inspected the portion of the Porur Lake filled with dumping of municipal solid waste within the jurisdiction of Ayyappanthangal Village

*Panchayat being used by the Kundrathur Panchayat Union at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District on 15.09.2020 along with Thiru.H.Abdul Nayeem,Block Development Officer,Kundrathur Panchayat Union.*

*a) Thiru.M.Malaiyandi, Joint Chief Environmental Engineer(Monitoring), Tamil Nadu Pollution Control Board, Chennai Zone.*

*b) Tmt.S.Sasikala, Zonal Officer, Zone-XI, Greater Chennai Corporation, Chennai.*

*c) Thiru.G.Radhakrishnan, Executive Engineer, Zone-XI, Greater Chennai Corporation, Chennai.*

*d) Tmt.R.Parvathy, Tashildar, Madhuravoyal Taluk, Chennai District.*

*e) Thiru.G.Mahendirakumar, Junior Engineer, Public Works Department (WRO), Adyar Irrigation section, St Thomas Mount, Chennai.*

*During the time of inspection, the committee observed the following,*

*It is respectively submitted that the Porur Lake is located in S.F.No.370(1), Porur Village & S.F.No.151, Karappakkam Village, Madhuravoyal Taluk of Chennai District and fringes in S.F.No.138, Thelliyagaram Village, Kundrathur Taluk of Kancheepuram District in the catchment area spread across 208 Acres. Due to urbanization,the Porur lake caters the need of drinking water to the Greater Chennai Corporation which is being maintained by the CMWSSB.*

**OBSERVATIONS BY THE COMMITTEE**

*1. The total extent of land used by the Kundrathur Panchayat Union at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District for dumping of municipal solid waste generated from Ayyapanthangal*

Village Panchayat is about 0.75 Acres and it was reported that the land is owned by the Public Works Department(PWD) as Porur Eri Thangal.

2. The municipal solid waste dump yard is inside the Porur lake catchment area ,within the jurisdiction of Ayyappanthangal Village Panchayat which is located nearby the residences.

3. The Block Development Officer, Kundrathur Panchayat Union present during inspection has reported that population of Ayyappanthangal Village Panchayat is about 23,808 (As per 2011 census) and daily generation of the municipal solid waste is about 6 T and the portion of Porur lake is used as dump yard by the Kundrathur Panchayat Union since 2007.

4. The Kundrathur Panchayat Union is not carrying out the processing of the solid waste collected from the Ayyappanthangal Village Panchayat area as per Solid Waste Managemet Rules, 2016.

5. The Block Development Officer, Kundrathur Panchayat Union has informed vide their letter dated 22.09.2020 that a site within the Ayyapanthangal Village Panchayat has been identified for establishing Micro Composting Centre(MCC) of 3.0 T Capacity at an estimated cost of Rs 26 Lakhs which is nearing completion stage.

6. Further,it was reported by the Block Development Officer (BDO),Kundrathur Panchayat Union that the quantity of legacy waste available in the above said premises at present is not known.However the joint committe has assessed the quantity of legacy waste dumped based on the quantity generation & period of dumping, which is about 29,520 MT.(From January 2007 to August 2020-13 Years & 8 months =164 Monthsx30 days/Month=4920 daysx6T/day generation=29,520 MT)

As the Kundrathur Panchayat Union has not carrying out the implementation of the Solid Waste Managemet Rules, 2016, Environmental Compensation(EC) is calculated to the Kundrathur Panchayat Union for the improper management of solid waste as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated.28.02.2020 vide para 41 in O.A.No.606 of 2018. **The copy of the order is enclosed as Annexure III.**

**ACTION TAKEN BY THE TNPCB/PWD.**

The Junior Engineer, Public Works Department, Water Resources Department, Adyar Irrigation section, St Thomas Mount ,Chennai vide letters dated 24.05.2019,30.01.2020 & 20.07.2020 has requested the Block Development Officer (BDO), Kundrathur Panchayat Union to stop the dumping of municipal solid waste inside the porur lake catchement area and to remove the legacy waste immediately. **The copies of the above are enclosed as Annexure IV.**

The District Environmental Engineer, Tamilnadu Pollution Control Board,Sriperumpudur who is incharge of Kanchepuram District vide proceeding dated 03.02.2020 has issued show cause notice to Block Development Officer (BDO), Kundrathur Panchayat Union under section 24 of the Water(Prevention & Control of Pollution)Act 1974 as amended for the dumping of unsegregated municipal solid waste. Further the District Environmental Engineer,Tamilnadu Pollution Control Board,Sriperumpudur vide letter dated 29.08.2020 informed the Kundrathur Panchayat Union,if the local body has not complied the Solid Waste Managemet Rules, 2016, necessary compensation will be levied as directed by the Hon'ble National Green Tribunal (Principal

Bench) in its order dated.28.02.2020 vide para 41 in O.A.No.606 of 2018.

**The copies of the above are enclosed as Annexure V**

**ENVIRONMENTAL COMPENSATION**

As the Kundrathur Panchayat Union has not complied the directions of the Hon'ble Supreme Court and Hon'ble National Green Tribunal (PB) to comply with the Solid Waste Management Rules, 2016 before 31.03.2020, the interim compensation of Rs.1 lakh per month to be paid by the local bodies having population less than 5 lakhs from 01.04.2020 till compliance as detailed below.

Population of the Ayyappanthangal Village Panchayat is about 23,808 (As per 2011 census). Hence, the Kundrathur Panchayat Union shall remit the interim compensation amount of Rs.6 lakhs till September 2020 for non compliance of Solid Waste Management Rules, 2016.

Also, as the Kundrathur Panchayat Union has not commenced the legacy waste remediation process as indicated vide para 41 b of directions issued by the Hon'ble National Green Tribunal (PB) order dated.28.02.2020 in O.A.No.606 of 2018, the interim compensation of Rs.1 lakh per month to be paid by the local bodies having population less than 5 lakhs from 01.04.2020 till compliance as detailed below.

Population of the Ayyappanthangal Village Panchayat is about 23,808(As per 2011 census). Hence, the Kundrathur Panchayat Union shall remit the interim compensation amount of Rs.6 lakhs till September 2020 for not commencing the work of legacy waste remediation process as directed by the Hon'ble National Green Tribunal (PB).

**RECOMMENDATIONS:**

**1)** *The Block Development Officer (BDO), Kundrathur Panchayat Union shall stop the dumping of un segregated solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat in the portion of Porur lake catchment area at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.*

**2)** *The Block Development Officer (BDO), Kundrathur Panchayat Union shall clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District by carrying out Bio mining as per CPCB guidelines within the period of six months.*

**3)** *The Block Development Officer (BDO), Kundrathur Panchayat Union shall complete & commission the Micro Composting Centre(MCC) which is under construction within a month so as to handle the 3T of Organic waste as reported.*

**4)** *The Block Development Officer (BDO), Kundrathur Panchayat Union in coordination with District Administration shall identify an additional land for handling and treatment (Processing & Incineration) of entire quantity of municipal solid waste as per the Solid Waste Management Rules, 2016.*

**5)** *The Block Development Officer (BDO), Kundrathur Panchayat Union shall ensure 100% collection of solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.*

6) The Block Development Officer (BDO), Kundrathur Panchayat Union shall employ the sanitary staff in the dump site in question to carry out monitoring to prevent any fire in the legacy waste dumped to avoid air pollution to the nearby residences.

7) The Secretary, Rural Development Department, Govt of Tamilnadu and Assistant Director ,Village Panchayats, Kancheepuram District shall monitor and ensure that the Kundrathur Panchayat Union is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the Ayyappanthangal Village Panchayat.

8) The Senior Officials from Public Works Department (PWD), WRO shall issue necessary notice to Assistant Director, Village Panchayats, Kancheepuram District and Block Development Officer (BDO), Kundrathur Panchayat Union to vacate the existing dumping and ensure no further dumping of Municipal Solid Waste by the Ayyappanthangal Village Panchayat.

9) The Kundrathur Panchayat Union shall remit interim Environmental Compensation (EC) of Rs.12 Lakhs for not complying with the provisions of the Solid Waste Management Rules, 2016, as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated.28.02.2020 in OA.No 606 of 2018.

MB.Lavanya, Revenue Officer Chennai District.	Divisional (Central), Chennai District.	S.Sasikala, Zonal Officer, Zone- XI, Greater Chennai Corporation, Chennai.	A.Muthaiah, Superintending Engineer, Works Department (WRO), Palar Basin Circle, Chennai.	M. Malaiyandi, Joint Chief Env. Engineer (M), TNPC Board, Chennai Zone."
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5. It is seen from the report that the disputed area falls within the jurisdiction of Block Development Officer of Kundrathur Panchayat Union and the area falls within the local jurisdiction of Ayyappanthangal Village Panchayat.
6. It is seen from the report that already a direction was issued to the Block Development Officer, Kundrathur Panchayat Union to stop dumping of unsegregated solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat in any portion of the Porur Lake catchment area at S.F. No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.
7. The 3<sup>rd</sup> respondent/Greater Chennai Corporation is not a necessary party to this proceedings and so they are deleted from the party array. We feel that the Block Development Officer, Kundrathur Panchayat Union and the Executive Officer of Ayyappanthangal Village Panchayat are to be impleaded in this case. So, we Suo Motu implead them as additional respondents as 5 & 6.
8. Instead of Thiruvallur District Collector, Kancheepuram District Collector is substituted as 1<sup>st</sup> respondent. Sri. Mani Gopi, learned counsel entered appearance for the additional respondents 5 & 6 as well.

9. The Block Development Officer, Kundrathur Panchayat Union and Executive Officer, Ayyappanthgal Village Panchayat are directed to submit an action plan and the status report regarding the implementation of the Solid Waste Management Rules, 2016 in their panchayat and also the compliance of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 from time to time and also the implementation of the recommendations made by the Joint Committee in resolving the issue.
10. They are also directed to submit a report regarding the probable action that they are going to do, to remove the legacy waste that has been dumped in Porur Lake and the alternate arrangement that they are going to do, in view of the directions given by the District Administration not to dump waste in the catchment area of Porur Lake anymore for disposal of solid waste collected in their panchayat.
11. The Pollution Control Board is also directed to submit the further action taken report on the basis of the recommendations made by the Joint Committee for implementation of the Solid Waste Management Rules, 2016 and as directed by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606/2018 in respect of this panchayat.

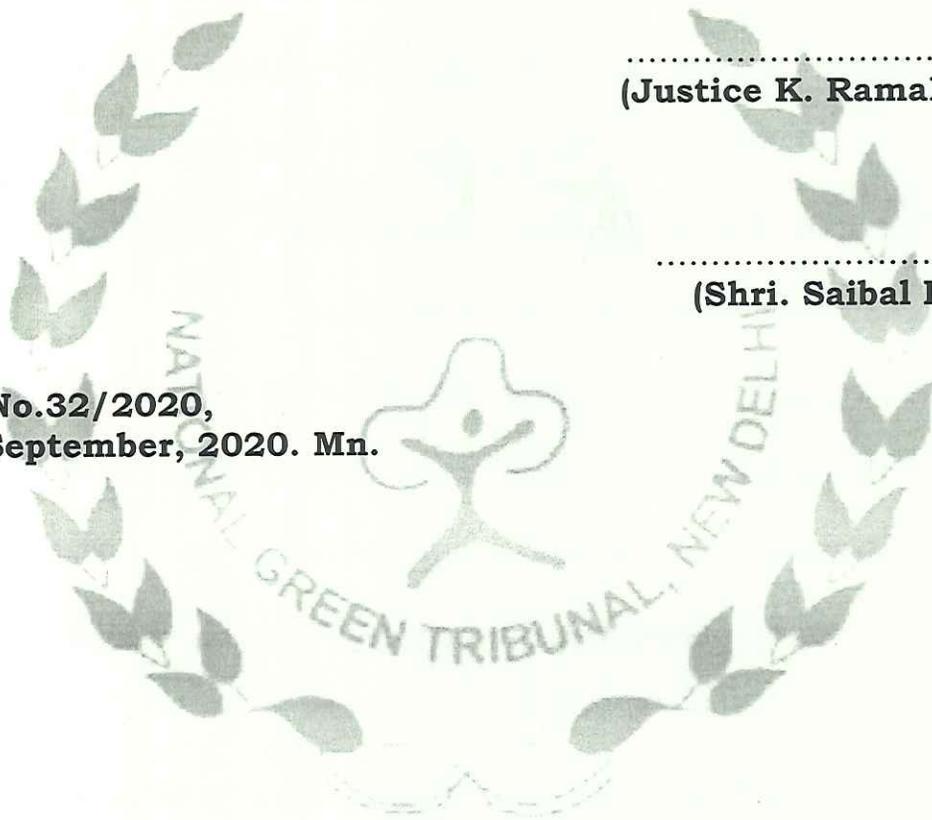
12. The committee is also directed to submit a further report regarding compliance of the directions issued by them and the progress that has been done for remedying the situation by the panchayat.
13. We feel that since the Block Development Officer, Kundrathur Panchayat Union is the supervisory authority over the activities of the panchayat within its jurisdiction, instead of Commissioner, Greater Chennai Corporation, the Block Development Officer, Kundrathur Panchayat Union is substituted in the committee. Commissioner Greater Chennai Corporation is relieved from the committee.
14. The committee as well as the Pollution Control Board are directed to submit their further report and further action taken report respectively to this Tribunal on or before 23.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.
15. The Registry is directed to communicate this order to the members of the committee as well as to the additional impleaded parties by e-mail immediately along with the gist of the Suo Motu proceedings and the report as they were only impleaded recently.

16. The Registry is also directed to inform the deletion of Greater Chennai Corporation from the party array and inform the committee by e-mail immediately.
17. The Office is directed to carry out the amendment in the cause title.
18. For consideration of further report, post on 23.11.2020.

.....J.M.  
**(Justice K. Ramakrishnan)**

.....E.M.  
**(Shri. Saibal Dasgupta)**

**O.A. No.32/2020,  
25<sup>th</sup> September, 2020. Mn.**



## ANNEXURE- II

From  
The Special Officer,  
Iyyapanthangal Village Panchayat cum  
Block Development (Village Panchayat),  
Kundrathur.

To  
The District Environmental  
Engineer,  
Tamilnadu Pollution Control Board,  
Sriprembudur.

R.C.No..1016/2020/101... Dt. 19.11.2020....

Respected Sir,

Sub: Solid Waste Management – Kundrathur Panchayat  
Union- Ayyapanthangal Village Panchayat – heaps of  
plastic wates and garbage lying in a side of Porur Lake-  
Report published in Dinamalar Dt. 10.02.2020- National  
Green Tribunal Southern Zone- Registered case – Orders  
of the National Green Tribunal Compliance report -sent  
Reg.

Ref: Original Application No. 32 of 2020 (SZ) (Through  
Video Conference Orders Dated 25.09.2020

The National Green Tribunal ( Southern Zone) had suo motu registered a case on the basis of the report published in Dinamalar, Chennai supplementary edition dated 10.02.2020 under the caption ( Heaps of plastic wastes and garbage lying in a side of Porur Lake) and appointed a Joint committee to go into the question and directed them to submit a report to Tribunal and thereby received the report of the Joint Committee which observed that the dumping of solid waste generated from Ayyapanthangal in the land owned by the Public Works Department as Porur Eri Thangal.

The Honourable National Green Tribunal Southern Zone has observed the improper management of solid wasted as directed by the Honourable National Green Tribunal (Principal bench) the Honourable National Green Tribunal Southern Zone has issued order on the Recommendations of the Join Committee (Orders on Page No.9 under caption RECOMMENDATINS)

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In this regard, I submit the following action report on the orders of the Honourable National Green Tribunal.

( 1 and 2) With regard to orders in Para No. 1 and 2, I submit that during past years the garbage to quantum of 1229.57 Mts in the disputed area were cleared , shifted by lorry transport and dumped in the site identified at Kolathur Village of Panchyat of Kattankolathur Panchayat union which was in the composite Kancheepuram District.

Now that the erstwhile Kancheepuram District is bifurcated and therefore the dumping site identified earlier is now in the bifurcated Chingleput District and therefore the garbage could not be shifted and this resulted in this adverse situation.

However Sir we have reported the sensitive issue to the Collector Kancheepuram Distirct vide this office Letter R.C. No. 1016/2020/Aa1 Dated 8.11.2020 to allot dumping yard in order to shift the solid waste generated in the Village Panchyat.

Therefore as soon as the site is identified and allotted effective action will be taken to remove the garbage from the disputed site.

(3) With Regard Para no. 3 taking it as a sensitive issue The Kancheepuram Distirct Collector has accorded administrative sanction for Micro Composing Centre to process 0.5 to 3.0 tons of waste at estimate cost of Rs. 26 lakhs and the construction work has commenced in Ayyapanthangal Village Panchayat Jurisdiction,

The composting processing will be commences at the earliest.

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(4) Mean while in addition to the Micro composting centre, one which the construction is started we have also proposed and identified one each Micro composting centre in every ward so that the solid waste segregated will have its own composting process in every ward to raise the capacity of composting. Proposal for further sanction of Micro composting centre will also be carried at the earliest.

(5) With regard to the door to door collection, it is in process, however the awareness and cooperation among the public is lacking in complying with the solid waste management Rules 2016 to segregate the solid waste as bio degradable and non bio degradable at the door step itself. However this process would be carried out in the Micro composting centre to be commissioned.

(6) With regard to the Sanitary staff 36 nos of sanitary staff is engaged in door to door collection and 18 Nos of Pull cart 10 nos of E-cart vehicle and 3 nos of tractor with trailer is engaged in the collection segregation and dumping process. The Salary remuneration of all these staff, is being met from the Village Panchayat General Fund own revenue which is also deficit in catering the basic amenities like drinking water supply and maintenance of Street lights.

However proposals for engaging additional staff for the sanitary work will be sent to the District Collector for necessary sanction.

(7 and 8) With regard to the orders in para no. 7 and 8 the Micro composting centre is sanctioned for composting process. And in respect of the

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clearing the existing dumped waste, as soon as the common dumping site is identified the existing dumped waste will be removed and shifted to dumping yard.

9 With regard to the Orders for payment Environmental compensation of Rs. 12 lakhs, for not complying with the provision of Solid Waste Management Rules 2016. Sir the Solid waste as said earlier to a quatum of 1229.57 Mts was already shifted and dumped at the Kolathur common dumping site and the same process of clearing the garbage will be done as soon as the common dumping site is identified in the newly bifurcated Kancheepuram District or within the Kundrathur Block area.

I submit that the expenditure in connection with salary and emoluments to the Panchayat staff including sanitary staff and providing other basic amenities such as Drinking Water Supply and Street Light maintenance the own revenue generated in the Village Panchayat falls deficit. Furthermore, the own revenue such as house tax collection during this pandemic period has gone down drastically and the Village Panchyat is unable even to meet the Establishment expenditure.

In this circumstances I humbly submit to state that the Ayyapanthangal Village could not afford to pay such a huge amount of Environmental Compensation.

Therefore I am to humbly request the Honourable National Green Tribunal to waive the compensation ordered to remit

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Sir this I humbly submit as compliance report on the Orders issued by the Honourable National Green Tribunal (SZ).

I request that the above action taken report may submitted to the Committee and Honourable National Green Tribunal (SZ).to consider the request with regard to waiving the Environmental Compensation.

  
Special Officer  
(Iyyapanthangal Village Panchayat) cum  
Block Development (Village Panchayat)  
Kundrathur

  
19/11/2020





**TAMILNADU POLLUTION CONTROL BOARD**

From  
Er. P. Ravichandran, M.E.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
CP-5B, SIPCOT Industrial Growth Centre,  
Oragadam, Sriperumbudur Taluk,  
Kancheepuram District - 602 305.

To  
The Member Secretary,  
Tamilnadu Pollution Control Board,  
76, Mount Salai,  
Guindy,  
Chennai-32

Letter No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 21-11-2020

Sub:- O/o. DEE, TNPCB, SPR - The Solid Waste Management Rules, 2016 under the Environment (Protection) Act, 1986 -Plastic and garbage waste dumping nearby Porur lake- report published in Dinamalar dated 10-02-2020-Suo Moto-Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020-compliance report-submitted - Reg.

Ref:-

1. Hon'ble NGT Order dated 02-07-2020 in OA No. 606 of 2018.
2. Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020.
3. Lr No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 06.10.2020
4. Lr No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 16-11-2020
5. RC.NO. 1016/2020/B1 dated 18-11-2020 received by mail on 20-11-20.
6. Inspection of the said area on 20-11-2020

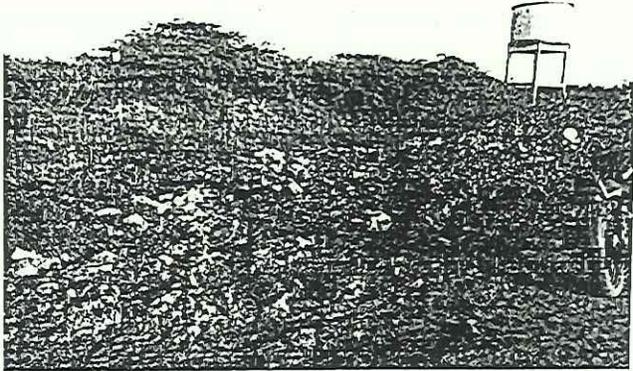
In the reference 2<sup>nd</sup> cited, the Hon'ble NGT[SZ] had Suo Moto registered the case in OA No. 32 of 2020 basis on the report published in Dinamalar, Chennai Supplementary edition dated 10-02-2020 and formed a Joint Committee with TNPCB as a nodal agency.

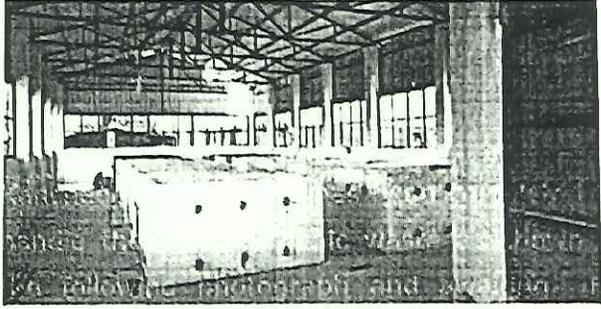
Based on the Joint Committee report, the Hon'ble NGT [SZ] has issued certain direction to the BDO, Kundrathur P.U, E.O, Ayyappanthangal Village Panchayat, the Joint Committee as well as the Pollution Control Board are directed to submit their further report and further action taken report respectively to this Tribunal on or before **23.11.2020** by e-filing along with necessary hardcopies to be produced as per Rules.

In this regard, The BDO, Kundrathur P.U and E.O, Ayyappanthangal were addressed to furnish the status of compliance of the report as directed by Hon'ble NGT [SZ], Chennai in the Order dated 25.09.2020 in OA No.32 of 2020 immediately so as to submit the action taken compliance report to the Hon'ble NGT [SZ], Chennai vide reference 3<sup>rd</sup> and 4<sup>th</sup> cited.

In the reference 5<sup>th</sup> cited, Special Officer, Ayyappanthangal village Panchayat cum block development [Village panchayat] has furnished the report on 20-11-2020 which is enclosed in annexure -I.

The said area was inspected on 20-11-2020 and the compliance status of the direction issued by the Hon'ble NGT [SZ] are furnished below.

Sl. No	Conditions	compliance
1.	The Block Development Officer (BDO), Kundrathur Panchayat Union shall stop the dumping of un segregated solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat in the portion of Porur lake catchment area at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.	The site was inspected on 20.11.2020. During inspection it was noticed that Ayyappanthangal Village Panchayat has stopped dumping of municipal solid waste in the portion of Porur lake catchment area at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District. At present, municipal solid waste collected and dumped at ponniamman Koil street, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District for further processing.
2.	The Block Development Officer (BDO), Kundrathur Panchayat Union shall clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District by carrying out bio mining as per CPCB guidelines within the period of six months.	The Block Development Officer (BDO), Kundrathur Panchayat Union has not yet started bio mining activity so as to clear the dumped solid waste (legacy wastes) inside the Porur Lake within the jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.138, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District as shown in the following Photograph   It was reported by the Special Officer, Ayyappantangal Village Panchayat that as the Kancheepuram District is bifurcated and the dumping site identified earlier is now in the Chenglepet District and hence could not able to shift the same. The same was reported to the Collector, Kancheepuram and requesting to allot dumping yard. However, processing/dump site is yet to be identified.
3.	The Block Development Officer (BDO), Kundrathur Panchayat Union shall complete & commission the	The construction of Micro Composting Centre (MCC) located at ponniamman Koil street, Ayyappanthangal Village, Kundrathur Taluk,

	<p>Micro Composting Centre (MCC) which is under construction within a month so as to handle the 3T of Organic waste as reported.</p>	<p>Kancheepuram District has been completed to handle the 3T of Organic waste as shown in the following photograph and awaiting EB power connection.</p> 
<p>4.</p>	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union in coordination with District Administration shall identify an additional land for handling and treatment (Processing &amp; Incineration) of entire quantity of municipal solid waste as per the Solid Waste Management Rules, 2016.</p>	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union has not furnished any reply in this regard. However, The Special Officer, Ayyappantungal Village Panchayat has reported that they are proposed to identify and establish one micro composting centre in every ward so that organic solid waste segregated will have its own composting process in every ward.</p>
<p>5.</p>	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union shall ensure 100% collection of solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.</p>	<p>The Special Officer, Ayyappantungal Village Panchayat has reported that it is in process, however, the awareness and cooperation among the public is lacking in complying with the said Rules to segregate the solid waste as bio degradable and non bio degradable at the door step itself. However this process would be carried out in the micro composting centre to be commissioned. Further it has been reported that they have engaged 36 nos of sanitary staff to collect the solid waste from door to door collection and 18 Nos. of Pull cart 10 nos. of E-cart vehicle and 3 nos of tractor with trailer is provided in the collection.</p>
<p>6.</p>	<p>The Block Development Officer (BDO), Kundrathur Panchayat Union shall employ the sanitary staff in the dump site in question to carry out monitoring to prevent any fire in the legacy waste dumped to avoid air pollution to the nearby residences.</p>	<p>The Special Officer, Ayyappantungal Village Panchayat has reported that they are monitoring the dump site regularly.</p>

7.	The Secretary, Rural Development Department, Govt of Tamilnadu and Assistant Director, Village Panchayats, Kancheepuram District shall monitor and ensure that the Kundrathur Panchayat Union is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the Ayyappanthangal Village Panchayat.	The Assistant Director, village panchayats, Kancheepuram District was addressed for necessary compliance in this regard by the DEE, TNPCB, Sriperumbudur vide letter dated Lr No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 06.10.2020 and Lr No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 16-11-2020. Copy attached as annexure II. There is no reply was received.
8	The Senior Officials from Public Works Department (PWD), WRO shall issue necessary notice to Assistant Director, Village Panchayats, Kancheepuram District and Block Development Officer (BDO), Kundrathur Panchayat Union to vacate the existing dumping and ensure no further dumping of Municipal Solid Waste by the Ayyappanthangal Village Panchayat.	-
9.	The Kundrathur Panchayat Union shall remit interim Environmental Compensation (EC) of Rs.12 Lakhs for not complying with the provisions of the Solid Waste Management Rules, 2016, as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated.28.02.2020 in OA.No 606 of 2018.	The BDO, Kundrathur panchayat unit has not yet remitted the interim EC.

This is submitted for kind information and further action please.

*[Signature]*  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board,  
 Sriperumbudur @ Oragadam

*Copy*  
 21/11/20

AE 2

(M. Prabhakaran)

Encl: As above

Copy submitted to

The JCEE [M], TNPCB, Chennai-106 for kind information please.

*8/11/2020*  
 Submitted,

The letter was sent to the Board on 21/11/2020

It is pending for approval *Copy*  
 21/11/20



### TAMILNADU POLLUTION CONTROL BOARD

From  
Er. P. Ravichandran, M.E.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
CP-5B, SIPCOT Industrial Growth Centre,  
Oragadam, Sriperumbudur Taluk,  
Kancheepuram District - 602 305.

To  
1. The Block Development Officer,  
Kundrathur Panchayat Union,  
Padappai, Kundrathur Taluk  
2. The Executive officer,  
Ayyappantangal Village Panchayat,  
Kundrathur Taluk, Kanchipuram Dt

Letter No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 06.10.2020

Sub:- O/o. DEE, TNPCB, SPR - The Solid Waste Management Rules, 2016 under the Environment (Protection) Act, 1986 -Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020-compliance report-requested - Reg.

Ref:- 1. Hon'ble NGT Order dated 02-07-2020 in OA No. 606 of 2018.  
2. Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020.

A copy of Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020 is enclosed herewith for self explanatory, wherein the joint committee was constituted comprising the following members as directed by the Hon'ble National Green Tribunal [SZ], Chennai in the matter of O.A. No. 32 of 2020

1. Thiru.M.Malaiyandi, Joint Chief Environmental Engineer(Monitoring), Tamil Nadu Pollution Control Board, Chennai Zone.
2. Thiru.A.Muthaiah, Superintending Engineer, Public Works Department (WRO), Palar Basin Circle, Chennai.
3. Tmt.S.Sasikala, Zonal Officer, Zone-XI, Greater Chennai Corporation, Chennai.
4. Tmt.MB.Lavanya, Revenue Divisional Officer (Central), Chennai District

*to inspect the area in question and ascertain the present status as well as action taken report, if there is any violation and trace out the person who is responsible for the same including initiation of prosecution and imposing environmental compensation.*

The joint committee has submitted its report to the Hon'ble National Green Tribunal [SZ], Chennai with the following recommendation

1. **The Block Development Officer (BDO), Kundrathur Panchayat Union shall stop the dumping of un segregated solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat in the portion of Porur lake catchment area at S.F.No.133, Thelliyagaram Village, Kundrathur Taluk, Kancheepuram District.**
2. **The Block Development Officer (BDO), Kundrathur Panchayat Union shall clear the dumped solid waste (legacy wastes) inside the Porur Lake within the**

*26/10/2020*

- jurisdiction of Ayyappanthangal Village Panchayat at S.F.No.730, Mennyayaram Village, Kundrathur Taluk, Kancheepuram District by carrying out Bio mining as per CPCB guidelines within the period of six months.*
- 3. The Block Development Officer (BDO), Kundrathur Panchayat Union shall complete & commission the Micro Composting Centre(MCC) which is under construction within a month so as to handle the 3T of Organic waste as reported.*
  - 4. The Block Development Officer (BDO), Kundrathur Panchayat Union in coordination with District Administration shall identify an additional land for handling and treatment (Processing & Incineration) of entire quantity of municipal solid waste as per the Solid Waste Management Rules, 2016.*
  - 5. The Block Development Officer (BDO), Kundrathur Panchayat Union shall ensure 100% collection of solid waste being generated within the jurisdiction of Ayyappanthangal Village Panchayat with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.*
  - 6. The Block Development Officer (BDO), Kundrathur Panchayat Union shall employ the sanitary staff in the dump site in question to carry out monitoring to prevent any fire in the legacy waste dumped to avoid air pollution to the nearby residences.*
  - 7. The Secretary, Rural Development Department, Govt of Tamilnadu and Assistant Director ,Village Panchayats, Kancheepuram District shall monitor and ensure that the Kundrathur Panchayat Union is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the Ayyappanthangal Village Panchayat.*
  - 8. The Senior Officials from Public Works Department (PWD), WRO shall issue necessary notice to Assistant Director, Village Panchayats, Kancheepuram District and Block Development Officer (BDO), Kundrathur Panchayat Union to vacate the existing dumping and ensure no further dumping of Municipal Solid Waste by the Ayyappanthangal Village Panchayat.*
  - 9. The Kundrathur Panchayat Union shall remit interim Environmental Compensation (EC) of Rs.12 Lakhs for not complying with the provisions of the Solid Waste Management Rules, 2016, as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated.28.02.2020 in OA.No 606 of 2018.*

In this regard, the Hon'ble NGT [SZ],Chennai in the order dated 25-09-2020 has directed in para

- 9. The Block Development Officer, Kundrathur Panchayat Union and Executive Officer, Ayyappanthgal Village Panchayat are directed to submit an action plan and the status report regarding the implementation of the Solid Waste Management Rules, 2016 in their panchayat and also the compliance of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 from time to time and also the implementation of the recommendations made by the Joint Committee in resolving the issue.*

10. They are also directed to submit a report regarding the probable action that they are going to do, to remove the legacy waste that has been dumped in Porur Lake and the alternate arrangement that they are going to do, in view of the directions given by the District Administration not to dump waste in the catchment area of Porur Lake anymore for disposal of solid waste collected in their panchayat.
11. The Pollution Control Board is also directed to submit the further action taken report on the basis of the recommendations made by the Joint Committee for implementation of the Solid Waste Management Rules, 2016 and as directed by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606/2018 in respect of this panchayat.
12. The committee is also directed to submit a further report regarding compliance of the directions issued by them and the progress that has been done for remedying the situation by the panchayat.
13. We feel that since the Block Development Officer, Kundrathur Panchayat Union is the supervisory authority over the activities of the panchayat within its jurisdiction, instead of Commissioner, Greater Chennai Corporation, the Block Development Officer, Kundrathur Panchayat Union is substituted in the committee. Commissioner Greater Chennai Corporation is relieved from the committee.
14. The committee as well as the Pollution Control Board are directed to submit their further report and further action taken report respectively to this Tribunal on or before 23.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.

In view of the above, I request you to furnish the status of compliance of the report as directed by Hon'ble NGT [SZ], Chennai in the Order dated 25.09.2020 in OA No.32 of 2020 immediately so as to submit the action taken compliance report to the Hon'ble NGT [SZ], Chennai.

The receipt of letter/mail shall be acknowledged.

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Sriperumbudur @ Oragadam

Encl: Copy of Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020

Copy submitted to

1. The District Collector, Kancheepuram Dt., Kancheepuram -for kind information please.
2. The Member Secretary, TNPCB, Chennai-32 for information please.
3. The JCEE [M], TNPCB, Chennai-106 for information please

Copy to

1. A.D, Panchayat., Collectorate, Kanchipuram District for necessary follow up action.



## TAMILNADU POLLUTION CONTROL BOARD

From  
Er. P. Ravichandran, M.E.,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
CP-5B, SIPCOT Industrial Growth Centre,  
Oragadam, Sriperumbudur Taluk,  
Kancheepuram District - 602 305.

To  
1. The Block Development Officer,  
Kundrathur Panchayat Union,  
Padappai, Kundrathur Taluk  
2. The Executive officer,  
Ayyappantangal Village Panchayat,  
Kundrathur Taluk, Kanchipuram Dt

Letter No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 16-11-2020

Sub:- O/o. DEE, TNPCB, SPR - The Solid Waste Management Rules, 2016 under the Environment (Protection) Act, 1986 -Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020-compliance report-requested - Reg.

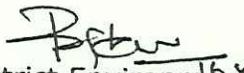
Ref:- 1. Hon'ble NGT Order dated 02-07-2020 in OA No. 606 of 2018.  
2. Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020.  
3. Lr No. DEE/TNPCB/SPR/F-M-0001/SWM/2020, Dated 06.10.2020

In the reference 2<sup>nd</sup> cited, Hon'ble NGT in OA No. 32 of 2020 has issued certain direction to the BDO, Kundrathur P.U and the E.O, Ayyappantangal Village Panchayat and the committee [formed by the Hon'ble National Green Tribunal [SZ], Chennai] as well as the Pollution Control Board are directed to submit their further report and further action taken report respectively to this Tribunal on or before **23.11.2020** by e-filing along with necessary hardcopies to be produced as per Rules.

In the reference 3<sup>rd</sup> cited, it has been requested to furnish the status of compliance of the report as directed by Hon'ble NGT [SZ], Chennai in the Order dated 25.09.2020 in OA No.32 of 2020 immediately so as to submit the action taken compliance report to the Hon'ble NGT [SZ], Chennai. So far the same has not been received by this office.

In view if the above, as directed by the Hon'ble NGT Order dated 25.09.2020 in OA No.32 of 2020, it is requested to furnish the status of compliance of the report as directed by Hon'ble NGT [SZ], Chennai in the Order dated 25.09.2020 in OA No.32 of 2020 on or before 19-11-2020 so as to submit the same to the Hon'ble NGT [SZ] without any more further delay.

The receipt of this letter shall be acknowledged.

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Sriperumbudur @ Oragadam

Copy submitted to

1. The District Collector, Kancheepuram Dt., Kancheepuram -for kind information please.
2. The Member Secretary, TNPCB, Chennai-32 for information please.
3. The JCEE [M], TNPCB, Chennai-106 for information please

Copy to

1. A.D, Panchayat., Collectorate, Kanchipuram District for necessary follow up action.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN BENCH,  
CHENNAI.**

**O.A.No.32 of 2020**

**Tribunal on its own motion Suo Motu  
based on the news item in Dinamalar  
Chennai newspaper dated 10.02.2020,  
“Heaps of Plastic Wastes and Garbage  
lying in a side of Porur Lake.”**

**...Applicant(s)**

**Versus**

**The District Collector,  
Thiruvallur District and Ors**

**...Respondent**

**JOINT COMMITTEE REPORT AS PER  
THE HON'BLE NGT (sz) ORDER DATED  
25.09.2020.**

**Advocate for Respondent No.2  
Thiru.C. Kasirajan,  
Advocate, Chennai.**

**Date: 22 .12 .2020**

**Date of hearing on 23.12.2020**

